

ITEM NO.31

Court 6 (Video Conferencing)

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).19730/2020

(Arising out of impugned final judgment and order dated 08-09-2020 in CWP No.12186/2020 passed by the High Court Of Punjab & Haryana At Chandigarh)

SUMEDH SINGH SAINI

Petitioner(s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(IA No. 95378/2020 - APPLICATION FOR PERMISSION, IA No.122960/2020 - EARLY HEARING APPLICATION, IA No.98958/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.95379/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.116991/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.102393/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.101236/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.92137/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.100432/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.122962/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.116992/2020 - EXEMPTION FROM FILING ANNEXTURES, IA No.92138/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.98956/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.116990/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.105953/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.92139/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES, IA No.92140/2020 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date : 05-01-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. A.P.S. Deol, Sr. Adv.
Ms. Misha Rohatgi Mohta, AOR
Mr. Nakul Mohta, Adv.
Mr. Himmat S. Deol, Adv.
Mr. Bharat Monga, Adv.

For Respondent(s)

Mr. Avinash Menon, AOR

Mr. Gopal Subramaniam, Sr. Adv.
Mr. Vikas Singh, Sr. Adv.
Mr. Sartej Singh Narula, Adv.
Ms. Anusha Nagarajan, Adv.
Mr. Karan Bharihoke, AOR

Mr. Dushyant A. Dave, Sr. Adv.
Mr. Satinder S. Gulati, Adv.
Mr. Pradeep Virk, Adv.
Ms. Kamaldeep Gulati, AOR

UPON hearing the counsel the Court made the following
O R D E R

Shri Gopal Subramaniam, learned senior counsel, for the State seeks time to place the chargesheet and additional documents on the record. Let him do within two weeks.

Learned counsel for the petitioner submits that matter be listed in the month of February, 2021.

List in the second week of February, 2021.

It has been informed by learned counsel for the State that matter is fixed by the Magistrate on 22.01.2021 for the appearance of the petitioner. In view of the fact that we are hearing this matter, it shall be appropriate for the Magistrate to postpone the date by the end of February, 2021.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER